

**IN THE COURT OF DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE
(PC-ACT) CBI, ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC NO. 19/2020

**ECIR/HQ/19/2017
DATED 04.12.2017
U/S 3, 4 PMLA, 2002**

DEEPAK TALWAR ETC.

.....PETITIONER

VS.

DIRECTORATE OF ENFORCEMENT

.....RESPONDENT

ORDER

20.04.2020

Matter placed before the undersigned for listing the bail application before the regular court.

I have perused the order passed by Sh. Chandra Shekhar Ld. Special Judge PC Act, CBI, Rouse Avenue District Court, New Delhi.

As per joint submissions made by Ld. Counsels for parties, as recorded in the said order, matter be listed before regular court i.e. Sh. A. K. Kuhar, Ld. Special Judge PC Act, CBI, Rouse Avenue District Court, New Delhi for 21.04.2020 at 2.00 PM through Video Conference using CISCO WEBEX app, in terms of Modified Protocol No.12/DJ/RADC/2020 dated 19.04.2020 issued by the Office of undersigned.

Incharge, Computer Branch, RADC shall upload the order on website and shall convey the same to Ld. Special Judge concerned, Ld. Counsel for applicant as well as to Ld. Counsel for E.D.

Sd/-

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC-Act) (CBI), Rouse Avenue District Court,
New Delhi/20.04.2020.